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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP(CAA) No. 41/NCLT/AHM/2018  
CA(CAA) No. 159/NCLT/AHM/2017**

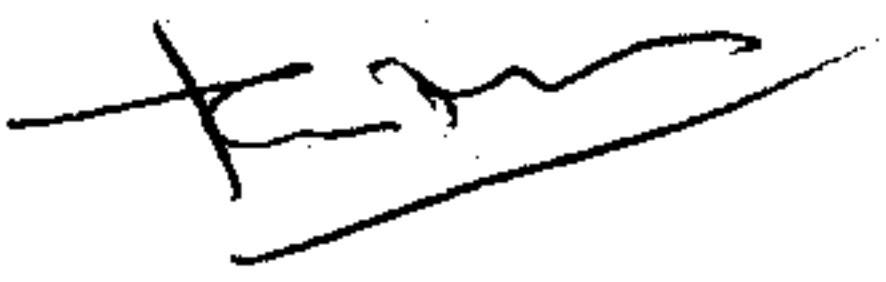
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.02.2018**

Name of the Company: **G R Infratech Pvt. Ltd.**  
**G R Infraprojects Pvt Ltd.**

Section of the Companies Act: **Section 230-232 of the Companies Act, 2013**

| <b>S.NO.</b> | <b>NAME (CAPITAL LETTERS)</b> | <b>DESIGNATION</b> | <b>REPRESENTATION</b> | <b>SIGNATURE</b> |
|--------------|-------------------------------|--------------------|-----------------------|------------------|
|--------------|-------------------------------|--------------------|-----------------------|------------------|

|    |                                       |         |            |   |
|----|---------------------------------------|---------|------------|---|
| 1. | NAVIN PAHWA<br>WITH                   | SR. ADV | Petitioner |  |
| 2. | RITU SHAH<br>FOR THAKKAR<br>AND PAHWA | ADV.    |            |   |

**ORDER**

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Petitioners.

Proof of service of notice of date of hearing on Statutory authorities filed.

Proof of publication filed.

No representation received from public.

Reply filed by petitioner.

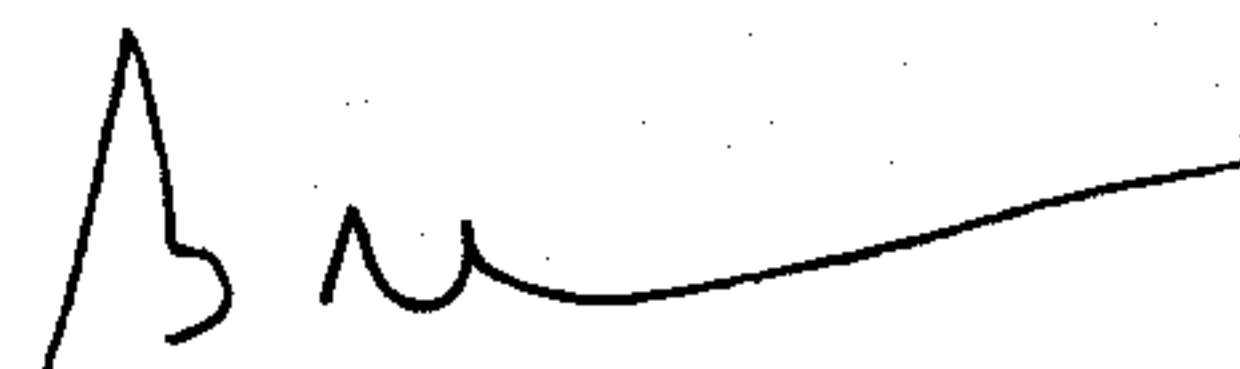
Heard arguments of Learned Counsel for petitioner.

Order reserved.



**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 15th day of February, 2018.



**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**